

P-24039/63/2023-IPR-VI
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry and Internal Trade
IPR-CIPAM Section

Vanijya Bhawan, New Delhi.
Dated: 07th March, 2023

ORDER

Subject: Deputation of Mrs. Roopa Bhasker, Examiner of Trademarks and GI, TMR Mumbai for participating in Regional Workshop of Intellectual Property Office Officials Responsible for the Madrid System, which will take place in Hanoi, Vietnam, on March 16 and 17, 2023 (excluding travel time).

Sanction of the President is hereby accorded to the deputation of **Mrs. Roopa Bhasker, Examiner of Trademarks and GI, TMR Mumbai** for participating in Regional Workshop of Intellectual Property Office Officials Responsible for the Madrid System, which will take place in Hanoi, Vietnam, on March 16 and 17, 2023 (excluding travel time).

2. The tour will commence from date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicated above, excluding journey time and enforced halts, if any.

3. The terms and conditions of the deputation are as under:

- i. **Period of deputation:** The officer will be on deputation for 2 days (i.e. from 16th to 17th March, 2023), excluding journey time and enforced halts, if any.
- ii. **Pay:** During the period of deputation, the officer will draw his pay and allowances in the existing capacity. The expenditure on his pay and allowances will be debitable to the same budget head to which it is being debited at present. The pay and allowances will be drawn only in Indian currency. The officer will not be allowed to draw any part of the salary in foreign exchange.
- iii. **Medical Assistance:** The officer will be entitled to medical assistance in accordance with the Orders issued by the Ministry of External Affairs and Ministry of Finance, as amended from time to time.
- iv. **Passage etc.:** Travel by Air, Hotel accommodation and daily subsistence expenses etc. will be borne by the World Intellectual Property Organization (WIPO). No expenditure on account of TA/DA will be borne by DPIIT.
- v. The officer will submit a report after completion of program.

4. All other aspects of deputation which are not covered under these terms and conditions will be regulated in accordance with the orders on the subject issued by the Ministry of Finance, Department of Personnel & Training and Ministry of External Affairs etc. from time to time.

5. This issues with the concurrence of AS&FA of this Department vide Dy.No 178447 dated 06.03.2023".



(Rajesh Ranjan)

Under Secretary to the Govt. of India

To: -

Pay & Accounts Officer (PAO),
Department for Promotion for Industry
and Internal Trade,
Udyog Bhawan,
New Delhi.

Copy to:

- I. Ms. Rajesh Sharma, Counsellor, Permanent Mission of India to UNO, 9, Rue du Valais, 1202 Geneva, Switzerland. Email: eco.genevapmi@mea.gov.in
- II. Joint Secretary (MER), MEA, Jawaharlal Nehru Bhawan, New Delhi.
- III. Joint Secretary, Central Europe Division, Ministry of External Affairs, Jawaharlal Nehru Bhawan, New Delhi.
- IV. The Principal Director of Audit, AGCW&M, AGCR Building, IP Estate, New Delhi.
- V. The Chief Controller of Accounts, DPIIT, Ministry of Commerce & Industry, Udyog Bhawan, New Delhi.
- VI. PSO to SIPP/ Sr. PPS to (JS(RA)/PA to SDO(AK)
- VII. Sr. Development Officer, DPIIT, Udyog Bhawan, New Delhi.
- VIII. Dr. Amarendra Samal, Deputy Controller of Patents & Designs, O/o CGPDTM, Boudhik Sampada Bhawan, S.M. Road, Antop Hill, Mumbai-400037
- IX. Mrs. Roopa Bhasker, Examiner of Trademarks and GI, TMR Mumbai
- X. Fin-II Section for uploading in FVMS/Protocol Section/ /Guard File